(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF TRADE AND TAXES (POLICY-III BRANCH) BIKRIKAR BHAWAN, I.P. ESTATE, NEW DELHI-110002

No.F.7(7)/POLICY-III/VAT/2005-06/2089

Dated : 13.03.2006

NOTIFICATION

In exercise of the powers conferred under sub-section (2) of the section 26 of the Delhi Value Added Tax Act, 2004 (Delhi Act 3 of 2005), I, R.K. Verma, Commissioner, Value Added Tax hereby make it mandatory for the class of dealers, whose annual tax deposit for the Assessment Year 2003-04 or for the Assessment Year 2004-05 is not below Rs. 50,00,000/- (Rupees Fifty Lacs) in respect of Delhi Sales Tax Act, 1975 (repealed) or the Central Sales Tax Act, 1956 or under the both Acts and whose tax period is a 'month', to file their returns in electronic form, within 25 days of the end of their tax period, with effect from the return for the month of February, 2006, in such manner as prescribed in the Annexure attached herewith. This means that the electronic return for the month of February, 2006 is to be filed by 25.03.2006 and the return for the month of March, 2006 is to be filed by 25.04.2006 and so on. The electronic return is to be filed in addition to the return required to be filed under sub-section (1) of section 26 of the DVAT Act, 2004.

(R.K. Verma) Commissioner (Value Added Tax)

No.F.7(7)/POLICY-III/VAT/2005-06/2090-2214

Dated : 13.03.2006

Copy forwarded for information and necessary action to :-

- 1. The Pr. Secretary (Finance), GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 2. The Pr. Secretary (GAD), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi with one spare copy for its publication in Delhi Gazette Part-IV (extraordinary) in today's date.
- 3. The Secretary to Finance Minister, GNCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 4. All Additional/Joint/Deputy Commissioners, Department of Trade and Taxes, Bikrikar Bhawan, I.P. Estate, New Delhi.
- 5. Joint Commissioner(PR), Department of Trade and Taxes, Bikrikar Bhawan, I.P. Estate, New Delhi for wide publicity of the Notification.
- 6. The Registrar, Sales Tax Appellate Tribunal, Bikrikar Bhawan, I.P. Estate, New Delhi.
- 7. All VATOs/AVATOs, Department of Trade & Taxes, Bikrikar Bhawan, I.P. Estate, New Delhi.
- 8. System Analyst, EDP Unit, Department of Trade & Taxes, Bikrikar Bhawan, I.P. Estate, New Delhi for posting the Notification on the Department web site.
- 9. The President, Sales Tax Bar Association (Regd.), Bikrikar Bhawan, I.P. Estate, New Delhi
- 10. Guard File.

(S.R. Maheshwari) Value Added Tax Officer (Policy)

Annexure

Steps for Filing Return Online

How to file Local Return by dealer registered only under Local (DVAT) Act

- 1. Go to site <u>http://www.dvat.gov.in</u>
- 2. Enter TIN/Password at "**Dealer Login**" on the home page.
- 3. Update profile (Optional). If you update your profile you will get intimation about notification/circular, ECS refund clearance, forms etc.
- 4. Select **Online Return>>File Original Return** from left menu.
- 5. If you want to file revised return then select "Online Return">>"File Revised Return" from left menu.
- 6. Fill all details in form "**DVAT 16**" and hit submit button.
- 7. On next screen all information filled by you will display. Check all details and hit "**Confirm and Submit**" button.
- 8. Or if you want to edit any details click at '**Edit**' button and edit details and click submit button.
- 9. If you are only local dealer then it will go to "Return History Page".
- 10. Select the return and print. This would have a unique number at top right corner. The same copy should be submitted to the department by the last date of filing return i.e. within 28 days of end of the tax period.

How to file Local and Central Return by dealer registered under Local (DVAT) and Central act.

- 1. Go to site <u>http://www.dvat.gov.in</u>
- 2. Enter TIN/Password at "Dealer Login" on the home page.
- 3. Update profile (Optional). If you update your profile you will get intimation about notification/circular, ECS refund clearance, forms etc.
- 4. Select **Online Return**>>**File Original Return** from left menu.
- 5. If you want to file revised return then select "Online Return">>"File Revised Return" from left menu.
- 6. Fill all details in form "**DVAT 16**" as above and hit submit button.
- 7. On next screen all information filled by you will display. Check all details and hit "**Confirm and Submit**" button.
- 8. Fill all details in form 'Form 1' (Central Act) and click submit.
- 9. On next screen all information filled by you will be displayed. Check all details and hit "**Confirm and Submit**" button.
- 10. Or if you want to edit any details click at '**Edit**' button and edit details and click submit button.
- 11. It will go to "Return History Page".
- 12. Select the return and print. Two separate prints of local return & central return which have the same unique number at top right corner. The same copies are to be submitted to the department by the last date of filing return i.e. within 28 days of end of the tax period.

How to take Reprint

- 1. Go to return history page.
- 2. Select the return to print.
- 3. Click at Printer icon and print the return.